O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.70
ANSWERED ON 01/12/2025

INCLUSION OF DIFFERENTLY-ABLE PERSONS UNDER PMAY-URBAN

70. SHRI ADITYA PRASAD:
DR. DINESH SHARMA:
SHRI SHAMBHU SHARAN PATEL:
SHRI MITHLESH KUMAR:
SHRI BRIJ LAL:
DR. SUMER SINGH SOLANKI:
DR. MEDHA VISHRAM KULKARNI:
DR. BHAGWAT KARAD:

Will the Minister of Housing and Urban Affairs be pleased to state :

(a) whether special provisions have been made under the Pradhan Mantri Awas Yojana- Urban (PMAY-U) and (PMAY–U) 2.0 to give priority to differently-able persons in housing allocation;

(b) if so, number of beneficiaries identified under the said category across the country and particularly in Jharkhand;

(c) the steps taken by the Central Government to provide guidance and technical support to States and Union Territories, particularly to Government of Jharkhand to ensure an inclusive and equitable allocation mechanism; and

(d) whether Government proposes any additional measures to further strengthen accessibility and design standards in housing for differently-able persons?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (d) 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban households, including persons with disabilities, across the country.

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Based on the learning from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for 1 crore additional eligible beneficiaries at affordable cost through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). PMAY-U & PMAY-U 2.0 are demand driven schemes.

As per scheme guidelines of PMAY-U & PMAY-U 2.0 preference are given to persons with disabilities, widows, single women, senior citizens, transgender, persons belonging to scheduled castes/ scheduled tribes, minorities and other weaker and vulnerable sections of the society.

Under the AHP and ARH verticals of PMAY-U 2.0, States/UTs endeavor to make necessary provisions of ramp and other facilities for barrier free access to ensure accessibility for persons with disabilities (divyangjan) as mentioned under the provisions of Rights of Persons with Disabilities Act, 2016. Scheme guidelines have also provisioned that while making the allotment in AHP projects, the families with person with disability and senior citizens may be allotted house preferably on the ground floor or lower floors. It is also mentioned in the guidelines that while carrying out social audit by the States/UTs, the projects with maximum number of beneficiaries from SC, ST, minority, transgender and differently-abled person backgrounds should be preferred for including in Social Audit.

Based on the proposals received from State/ UT Governments under PMAY-U & PMAY-U 2.0, a total of 122.06 lakh houses (including 73,411 houses for Persons with Disabilities) have been sanctioned by the Ministry under PMAY-U & PMAY-U 2.0 of which 96.02 lakh have been completed/delivered to the beneficiaries as on 24.11.2025. In the State of Jharkhand, out of 2,43,345 houses sanctioned under the schemes, 696 houses have been sanctioned to persons with disabilities. State/UT-wise details of houses sanctioned to persons with disabilities under PMAY-U & PMAY-U 2.0, including the State of Jharkhand, are at Annexure.

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Annexure referred in reply to RSUQ No.70 due for 01.12.2025

State/UT-wise details of houses sanctioned for differently-able persons under PMAY-U & PMAY-U 2.0, including the State of Jharkhand.

Sr. No.		State/ UT	Overall Houses Sanctioned (Nos)	Houses for differently-able persons (Nos)
1	States	Andhra Pradesh	19,47,921	13,649
2		Bihar	4,45,057	720
3		Chhattisgarh	3,05,749	7,900
4		Goa	3,172	-
5		Gujarat	10,22,723	1,701
6		Haryana	1,32,626	2,334
7		Himachal Pradesh	14,017	41
8		Jharkhand	2,43,345	696
9		Karnataka	5,77,472	4,380
10		Kerala	1,62,101	1,910
11		Madhya Pradesh	10,00,700	3,729
12		Maharashtra	12,72,119	3,361
13		Odisha	2,23,951	507
14		Punjab	1,50,130	548
15		Rajasthan	3,46,239	1,025
16		Tamil Nadu	6,78,777	9,191
17		Telangana	3,62,173	944
18		Uttar Pradesh	21,01,051	13,750
19		Uttarakhand	66,341	347
20		West Bengal	6,17,572	264
Sub- total (States) :-			**1,16,73,236**	**66,997**
21	North East States	Arunachal Pradesh	13,346	12
22		Assam	1,87,022	5,563
23		Manipur	56,045	52
24		Meghalaya	7,071	5
25		Mizoram	39,616	491
26		Nagaland	31,067	21
27		Sikkim	299	-
28		Tripura	90,313	174
Sub- total (N.E. States) :-			**4,24,779**	**6,318**
29	Union Territories	A&N Island	377	-
30		Chandigarh	1,275	-
31		DNH & DD	10,197	11
32		Delhi	31,346	-
33		J&K	45,112	56
34		Ladakh	1,434	1
35		Puducherry	18,248	28
Sub- total (UT): -			**1,07,989**	**96**
Grand - total: -			**1,22,06,004**	**73,411**